

- (b) the reasons for the payment of higher wages to the workers belonging to places from outside Chhattisgarh as compared to those who belong to Chhattisgarh;
- (c) the reasons for the continuance of the practice of sacking of the workers belonging to Chhattisgarh by adopting punitive attitude; and
- (d) whether a report would be provided after properly investigating the above mentioned statement?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI) : (a) to (c) Information which falls under the jurisdiction of the State Government is not centrally maintained by the Union Government.

- (d) Question does not arise.

Demand by States for increasing royalty rates for minerals

351. SHRI HUSAIN DALWAI : Will the Minister of MINES be pleased to state:

- (a) which are the mineral rich States in the country;
- (b) whether these States have been demanding substantial hike in the royalty rates of major minerals including iron ore;
- (c) what has been the response of Government to their demand; and
- (d) the State-wise and mineral-wise details of current royalty rate and proposed royalty rates?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI) : (a) The following eleven States are considered as mineral rich states in the Country; Andhra Pradesh, Chhattisgarh, Goa, Gujarat, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Odisha, Rajasthan, and Tamil Nadu.

- (b) Yes Sir.

(c) The Central Government in the Ministry of Mines has constituted Study Groups at regular intervals to study the demands made for revising the rates of royalty on minerals (other than minor minerals, Coal, Lignite and Sand for stowing) and dead rent and to make recommendations. The most recent study group report was received by the Government on 28.6.2013.

- (d) The rates of royalty presently applicable on minerals (other than minor minerals, coal and lignite, sand for stowing, and uranium) have been notified in the Gazette of India *vide* G.S.R. 574(E) dated 13.8.2009 which is given in the Statement (*See* below). No decision has been taken by the Government on proposed rates of royalty.

Statement

श्री हुसैन दलवाई द्वारा पूछे गए दिनांक 09.07.2014 के राज्य सभा अतारांकित प्रश्न सं. 351 के उत्तर में उल्लिखित अनुबंध

**EXTRAORDINARY**

भाग II-खण्ड-3-उप-खण्ड (I)

PART II-Section 3-Sub-section (I)

प्राधिकार से प्रकाशित

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खान मंत्रालय

अधिसूचना

नई दिल्ली, 13 अगस्त, 2009

सा.का.नि. 574(अ).-केन्द्रीय सरकार, खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) की धारा 9 की उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिनियम की द्वितीय अनुसूची में निम्नलिखित और संशोधन करती है, अर्थात् :-

खान और खनिज (विकास और विनियमन) अधिनियम, 1947 की द्वितीय अनुसूची के स्थान पर निम्नलिखित अनुसूची रखी जाएगी, अर्थात् :-

"द्वितीय अनुसूची**(धारा 9 देखिए)****मद संख्या 1 से 9, 11 से 37, 39 और 45 और 47 से 51 पर खनिजों की बाबत रॉयल्टी की दरें**

1. एपेटाइट और रॉक फॉस्फेट

(i) एपेटाइट

विक्रय मूल्य का पांच प्रतिशत मूल्यानुसार

(ii) रॉक फॉस्फेट

- (क) 25 प्रतिशत पी₂ ओ₅ से ऊपर विक्रय मूल्य का ग्यारह प्रतिशत मूल्यानुसार
- (ख) 25 प्रतिशत पी₂ ओ₅ तक विक्रय मूल्य का छह प्रतिशत मूल्यानुसार
2. ऐस्बेस्टास
- (क) क्रिसोटाइल आठ सौ और अस्सी रूपए प्रति टन
- (ख) ऐम्पिबोल विक्रय मूल्य का पन्द्रह प्रतिशत मूल्यानुसार
3. बैराइट्स विक्रय मूल्य का साढ़े पांच प्रतिशत मूल्यानुसार
4. बॉक्साइट और लैटराइट (क) एल्युमिना और एल्युमिनियम धातु के निष्कर्षण में प्रयोग के लिए प्रेषित किए गए उत्पादित अयस्क में अंतर्विष्ट एल्युमिनियम धातु पर प्रभार्य लंदन धातु विनियम एल्युमिनियम धातु मूल्य का 0.50 प्रतिशत।
- (ख) एल्युमिना और एल्युमिनियम धातु के निष्कर्षण के प्रयोग से भिन्न प्रयोग के लिए तथा निर्यात के लिए प्रेषित किए गए माल के लिए विक्रय मूल्य का पच्चीस प्रतिशत मूल्यानुसार।
5. ब्राउन इल्मेनाइट (ल्यूकायक्सीन) विक्रय मूल्य का दो प्रतिशत मूल्यानुसार
- इल्मेनाइट, रूटाइल और जिरकान
6. कैडनियम विक्रय मूल्य का पन्द्रह प्रतिशत मूल्यानुसार
7. कैल्साइट विक्रय मूल्य का पन्द्रह प्रतिशत मूल्यानुसार
- **** भराई हेतु बालू से संबंधित मद् सं. 38 की बाबत, अधिसूचना सं. सा.का.नि. 214 (अ), तारीख 11 अप्रैल, 1997 द्वारा यथा संशोधित स्वामिस्व की दरें तब तक प्रवृत्त रहेंगी जब तक कि कोयला विभाग द्वारा एक पृथक अधिसूचना के माध्यम से पुनरीक्षित नहीं की जाती।
- ***** यूरेनियम से संबंधित मद् सं. 46 के संबंध में, अधिसूचना सं. सा.का.नि. 96(अ), तारीख 13 फरवरी, 2009 द्वारा यथा संशोधित रायल्टी की दरें तब तक प्रवृत्त रहेंगी जब तक संशोधित नहीं की जाती।
- टिप्पण :** भारत के उच्चतम न्यायालय में लंबित वाद का परिणाम आने तक मद् संख्या 10 के सामने विनिर्दिष्ट खनिज को छोड़कर अन्य खनिजों की बाबत पश्चिम बंगाल राज्य के लिए स्वामिस्व दरें वही रहेंगी जो भारत सरकार के इस्पात और खान मंत्रालय (खान विभाग) की अधिसूचना सं. सा.का.नि. 458 (अ), तारीख 5 मई, 1987 में विनिर्दिष्ट हैं।

[फा. सं. 3/1/2005-खान 6]

अजिता बाजपेयी पांडे, संयुक्त सचिव

टिप्पण :- खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की द्वितीय अनुसूची को निम्नलिखित अधिसूचनाओं के द्वारा पूर्व में संशोधित किया गया था।

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1. सं. सा.का.नि. 175 (अ), तारीख 31 मार्च, 1975
 2. सं. सा.का.नि. 407 (अ), तारीख 14 जुलाई, 1975
 3. सं. सा.का.नि. 584 (अ), तारीख 13 दिसम्बर, 1975
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4. सं. सा.का.नि. 321 (अ), तारीख 12 जून, 1978
 5. सं. सा.का.नि. 2 (अ), तारीख 1 जनवरी, 1979
 6. सं. सा.का.नि. 67 (अ), तारीख 13 फरवरी, 1979
 7. सं. सा.का.नि. 63 (अ), तारीख 12 फरवरी, 1981
 8. सं. सा.का.नि. 449 (अ), तारीख 23 जुलाई, 1981
 9. सं. सा.का.नि. 458 (अ), तारीख 5 मई, 1987
 10. सं. सा.का.नि. 856 (अ), तारीख 14 अक्टूबर, 1987
 11. सं. सा.का.नि. 516 (अ), तारीख 1 अगस्त, 1991
 12. सं. सा.का.नि. 100 (अ), तारीख 17 फरवरी, 1992
 13. सं. सा.का.नि. 748 (अ), तारीख 11 अक्टूबर, 1994
 14. सं. सा.का.नि. 27 (अ), तारीख 13 जनवरी, 1995
 15. सं. सा.का.नि. 214 (अ), तारीख 11 अप्रैल, 1997
 16. सं. सा.का.नि. 713 (अ), तारीख 12 सितम्बर, 2000
 17. सं. सा.का.नि. 187 (अ), तारीख 15 मार्च, 2001
 18. सं. सा.का.नि. 527 (अ), तारीख 16 अगस्त, 2002
 19. सं. सा.का.नि. 677 (अ), तारीख 14 अक्टूबर, 2004
 20. सं. सा.का.नि. 522 (अ), तारीख 1 अगस्त, 2007
 21. सं. सा.का.नि. 96 (अ), तारीख 13 फरवरी, 2009
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Ministry of Mines

Notification

New Delhi, the 13th August, 2009

G.S.R. 574(E).- In exercise of the powers conferred by sub-section (3) of Section 9 of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), the Central Government hereby makes the following further amendments to the Second Schedule to the said Act, namely:-

In the Mines and Minerals (Development and Regulation) Act, 1957, for the Second Schedule, the following schedule shall be substituted, namely:-

"Second Schedule

(See Section 9)

Rates of Royalty in Respect of Minerals at Item 1 to 9, 11 to 37, 39 to 45 and 47 to 51.

1. Apatite and Rock Phosphate :
 - (i) Apatite Five per cent of sale price on *ad valorem* basis.
 - (ii) Rock Phosphate :
 - (a) above 25 per cent P_2O_5 Eleven per cent of sale price on *ad valorem* basis.
 - (b) upto 25 per cent P_2O_5 Six per cent of sale price on *ad valorem* basis.
2. Asbestos :
 - (a) Chrysotile Eight hundred and eighty rupees per tonne.
 - (b) Amphibole Fifteen per cent of sale price on *ad valorem* basis.
3. Barytes Five and half per cent of sale price on *ad valorem* basis.
4. Bauxite and Laterite
 - (a) Zero point five zero per cent of London Metal Exchange Aluminium metal price chargeable on the contained aluminium metal in ore produced for those despatched for use in alumina and aluminium metal extraction.
 - (b) Twenty five per cent of sale on *ad valorem* basis for those despatched for use other than alumina and aluminium metal extraction and for export.
5. Brown Ilmenite (Leucosene), Ilmenite, Rutile and Zircon Two per cent of sale price on *ad valorem* basis.
6. Cadmium Fifteen per cent of sale price on *ad valorem* basis.
7. Calcite Fifteen per cent of sale price on *ad valorem* basis.
8. China clay/Kaolin (including ball clay, white shale and white clay):
 - (a) Crude Eight per cent of sale price on *ad valorem* basis.
 - (b) Processed (including washed) Ten per cent of sale price on *ad valorem* basis.

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| 9. Chromite | Ten per cent of sale price on <i>ad valorem</i> basis. |
| 10. Coal (including Lignite). | * |
| 11. Columbite-tantalite | Ten per cent. of sale price on <i>ad valorem</i> basis. |
| 12. Copper | Four point two per cent of London Metal Exchange Copper metal price chargeable on the contained copper metal in ore produced. |
| 13. Diamond | Eleven point five per cent of sale price on <i>ad valorem</i> basis. |
| 14. Dolomite | Sixty three rupees per tonne. |
| 15. Felspar | Twelve per cent of sale price on <i>ad valorem</i> basis. |
| 16. Fire Clay (including plastic, pipe, lithomargic and natural pozzolanic clay) | Twelve per cent of sale price on <i>ad valorem</i> basis. |
| 17. Fluorspar (also called fluorite) | Six point five per cent of sale price on <i>ad valorem</i> basis. |
| 18. Garaet : | |
| (a) Abrasive | Three per cent of sale price on <i>ad valorem</i> basis. |
| (b) Gem | Ten per cent of sale price on <i>ad valorem</i> basis. |
| 19. Gold : | |
| (a) Primary | Two per cent of London Bullion Market Association Price (commonly referred to as "London Price") chargeable on the contained gold metal in ore produced. |
| (b) By-product gold | Three point three per cent of London Bullion Market Association Price (commonly referred to as "London Price") chargeable on the by-product gold metal actually produced. |
| 20. Graphite : | |
| (a) with 40 per cent or more fixed carbon | Two per cent of sale price on <i>ad valorem</i> basis. |
| (b) with less than 40 per cent fixed carbon. | Twelve per cent of sale price on <i>ad valorem</i> basis. |
| 21. Gypsum | Twenty per cent of sale price on <i>ad valorem</i> basis. |

178	<i>Written Answers to</i>	[RAJYA SABHA]	<i>Unstarred Questions</i>
22.	Iron ore: Lumps Fines and concentrates all grades	Ten per cent of sale price on <i>ad valorem</i> basis.	
23.	Lead	Seven per cent of London Metal Exchange lead metal price chargeable on the contained lead metal in ore produced.	
		Twelve point seven per cent of London Metal Exchange lead metal price chargeable on the contained lead metal in concentrate produced.	
24.	Limestone :		
	(a) L.D. Grade (less than one and half per cent silica content)	Seventy two rupees per tonne.	
	(b) Others	Sixty three rupees per tonne.	
25.	Lime Kankar	Sixty three rupees per tonne.	
26.	Limeshell	Sixty three rupees per tonne.	
27.	Magnesite	Three per cent of sale price on <i>ad valorem</i> basis.	
28.	Manganese Ore :		
	(a) Ore of all grades	Four point two per cent of sale price on <i>ad valorem</i> basis.	
	(b) Concent rates	One point four per cent of sale price on <i>ad valorem</i> basis.	
29.	Crude Mica, Waste Mica and Scrap Mica	Four per cent of sale price on <i>ad valorem</i> basis.	
30.	Monazite	One hundred and twenty five rupees per tonne.	
31.	Nickel	Zero point one two per cent of London Metal Exchange nickel metal price chargeable on contained nickel metal in ore produced.	
32.	Ochre	Twenty rupees per tonne.	
33.	Pyrites	Two per cent of sale price on <i>ad valorem</i> basis.	
34.	Pyrophyllite	Twenty per cent of sale price on <i>ad valorem</i> basis.	
35.	Quartz	Fifteen per cent of sale price on <i>ad valorem</i> basis.	

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| 36. Ruby | Ten per cent of sale price on <i>ad valorem</i> basis. |
| 37. Silica sand, Moulding sand and Quartzite | Eight per cent of sale price on <i>ad valorem</i> basis. |
| 38. Sand for stowing | ** |
| 39. Selenite | Ten per cent of sale price on <i>ad valorem</i> basis. |
| 40. Sillimanite | Two and half per cent of sale price on <i>ad valorem</i> basis. |
| 41. Silver : | |
| (a) By-product | Seven per cent of London Metal Exchange Price chargeable on by-product silver metal actually produced. |
| (b) Primary silver | Five per cent of London Metal Exchange silver metal price chargeable on the contained silver metal in ore produced. |
| 42. Slate | Forty five rupees per tonne. |
| 43. Talc, Steatite and Soapstone | Eighteen per cent of sale price on <i>ad valorem</i> basis. |
| 44. Tin | Seven point five per cent of London Metal Exchange tin metal price chargeable on the contained tin metal in ore produced. |
| 45. Tungsten | Twenty rupees per unit per cent of contained WO_3 per tonne of ore and on pro-rata basis. |
| 46. Uranium | *** |
| 47. Vanadium | Twenty percent of sale price on <i>ad valorem</i> basis. |
| 48. Vermiculite | Three percent of sale price on <i>ad valorem</i> basis. |
| 49. Wollastonite | Twelve percent of sale price on <i>ad valorem</i> basis. |
| 50. Zinc | Eight percent of London Metal Exchange zinc metal price on <i>ad valorem</i> basis chargeable on contained zinc metal in ore produced. |
| | Eight point four percent of London Metal Exchange zinc metal price on <i>ad valorem</i> basis chargeable on contained zinc metal in concentrate produced. |

51. All other minerals not here-in- Ten per cent of sale price on *ad valorem* basis.
before specified [Agate,
Clay (Others), Chalk,
Corundum, Diaspore, Dunite,
Felsite, Fuschite, Kyanite,
Quartzite, Jasper, Perlite,
Rock Salt, Shale,
Pyroxenite, etc.]

* Rates of royalty in respect of item No. 10 relating to Coal (including Lignite) as revised *vide* notification number G.S.R. 522 (E), dated the 1st August, 2007, of the Government of India in the Ministry of Coal shall remain in force until revised through a separate notification by the Ministry of Coal.

** Rates of royalty in respect of item No. 38 relating to Sand for stowing as revised *vide* notification number G.S.R. 214(E), dated the 11th April, 1997, will remain in force until revised through a separate notification by Department of Coal.

*** Rates of royalty in respect of item No.46 relating to Uranium as revised *vide* notification number G.S.R. 96(E), dated the 13th February, 2009, will remain in force until revised."

Note: The rates of royalty for the State of West Bengal in respect of the minerals except the mineral specified against item No. 10 shall remain the same as specified in the notification of the Government of India in the Ministry of Steel and Mines (Department of Mines) number G.S.R. 458 (E), dated the 5th May, 1987 till the outcome of litigation pending in the Supreme Court of India."

[F.No. 3/1/2005-MVI]

AJITA BAJPAI PANDE, Jt. Secy.

Note: The Second Schedule to the Mines and Minerals (Development and Regulation) act, 1957 was amended earlier *vide* notification numbers :

1. No. G.S.R. 175(E), dated the 31st March, 1975.
2. No. G.S.R. 407(E), dated the 14th July, 1975.
3. No. G.S.R. 584(E), dated the 13th December, 1975.
4. No. G.S.R. 321(E), dated the 12th June, 1978.
5. No. G.S.R. 2(E), dated the 1st January, 1979.
6. No. G.S.R. 67(E), dated the 13th February, 1979.
7. No. G.S.R. 63(E), dated the 12th February, 1981.
8. No. G.S.R. 449(E), dated the 23rd July, 1981.
9. No. G.S.R. 458(E), dated the 5th May, 1987.

10. No. G.S.R. 856(E), dated the 14th October, 1987.
11. No. G.S.R. 516(E), dated the 1st August, 1991.
12. No. G.S.R. 100(E), dated the 17th February, 1992.
13. No. G.S.R. 748(E), dated the 11th October, 1994.
14. No. G.S.R. 27(E), dated the 13th January, 1995.
15. No. G.S.R. 214(E), dated the 11th April, 1997.
16. No. G.S.R. 713(E), dated the 12th September, 2000.
17. No. G.S.R. 187(E), dated the 15th March, 2001.
18. No. G.S.R. 572(E), dated the 16th August, 2002.
19. No. G.S.R. 677(E), dated the 14th October, 2004.
20. No. G.S.R. 522(E), dated the 1st August, 2007.
21. No. G.S.R. 96(E), dated the 13th February, 2009.

Mining activities in forest areas in the country

352. SHRI MOHD. ALI KHAN : Will the Minister of MINES be pleased to state:

- (a) whether Government has taken note of mining activities in the forest areas that affects the life of the animals and birds of the forest;
- (b) if so, the details thereof;
- (c) the action taken by Government to protect animals' and birds' lives by avoiding mining activities in forest areas in the country including Telangana; and
- (d) if so, the details of directions issued by Government to all States/UTs?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI) : (a) and (b) Mining activities in forest areas *per se* affect bio-diversity of plant, animal and birds life. While according prior approval under the Forest (Conservation) Act, 1980 and the Environment (Protection), Act, 1986 for mining projects in forest areas, the Central Government assesses the impact of such projects on plants and animals in each case and stipulates appropriate measures to mitigate/minimise these impacts. These measures include afforestation to compensate the loss of flora, implementation of wildlife management plan to combat the adverse impacts on the fauna, afforestation of safety zone, phased reclamation of mined out areas *etc.* to be undertaken at the project cost.